

[Translation]

MR. CHAIRMAN : The matter regarding the posting of a particular officer is not raised in Parliament. You please sit down.

.....(Interruptions)

SHRI RAMESHWAR PATIDAR : When the Information and Broadcasting Minister has announced that Prasar Bharati would make the appointment, why the Government are making appointment. I want to raise the issue .....(Interruptions)

MR. CHAIRMAN : You please go through the Rule Book. This administrative matter is not raised here. This is not assembly .....(Interruptions) Your point will not go on record.

.....(Interruptions)\*

SHRI DAU DAYAL JOSHI (Kota) : Hon'ble Chairman, I am drawing the attention of the House towards a very important matter. Recently a drive was launched which continued for whole month to check the breeding of mosquitoes through fogging machine at the residence of all MPs. My request is that four days ago Central Health Director, Shri P.P. Chauhan has also indicated that spraying through fogging machine may spread a disease and it has not been effective. It is done in the colonies only due to the pressure of politicians and for the satisfaction of the people. It does not kill mosquitoes. It is my submission that we incur 150 crore rupees on pesticides to check Malaria instead if the Government of India spend 900 crore rupees to spray the pesticides throughout the country, then something effective could be done to check the breeding of mosquitoes. But total Budget of the Health Ministry is Rs. 900 crores. Keeping it in mind it is my request that you please make adequate provision.

We saw the ill effects of this fogging machine in Rajasthan just during the last year when 200 people became unconscious and it was very difficult to take breath by the people. People instigating communalism got a good chance. As the spurious pesticide was sprayed in the Muslim dominated areas, so the communal minded people spread the rumour that it was the conspiracy hatched by BJP to kill the Muslim. Such propoganda was made by the so called parties fighting against communalism.

My submission is that fogging machine is not useful. It is the way only to befool the people. The fogging machine is being used because the politicians want. It should be totally banned in our parliamentary constituencies. Neither it kills any mosquito nor does it check spread of malaria.....(Interruptions)

\* Not Recorded.

SHRI GIRDHARI LAL BHARGAVA (Jaipur) : Mr. Chairman, my point is very important Rajasthan State has maximum length of the national highways and despite that minimum assistance is extended to Rajasthan, for the maintenance and improvement of national highways, surface transport ministry, Government of India .....(Interruptions)

MR. CHAIRMAN : Supplementary Demands are being presented. They will be taken up just next.

SHRI GIRDHARI LAL BHARGAVA : These are not dealt in the supplementary Demands. I mean to say that in Rajasthan maximum .....(Interruptions)

MR. CHAIRMAN : Rudi Ji, your name is at the bottom and time and again you are on your legs to disturb us. I am saying this only because had I not seen the last paper you would not have got the chance. You are passing comments while sitting there. Take your seat please. If you want to get a chance to speak then sit peacefully

.....(Interruptions)

SHRI GIRDHARI LAL BHARGAVA : Rajasthan have the maximum number of national highways. Sanction has also been accorded to other highways. But the Government of India is allocating even less than half of the funds demanded by Rajasthan Government for the maintenance and construction of new national highways. Other States which are smaller in size are being provided more funds. Rajasthan Government demanded 4,300 crore rupees, whereas it has been allocated only 2389 crore rupees. For the maintenance of roads the Government of Rajasthan had sought 44,000 lakh rupees but was provided 2179 lakh rupees. Sanction for construction of new national highways has provided in Rajasthan funds should also be allocated to Rajasthan Government. Rajasthan which is the fare runner in the matter of national highways, should be provided as much as funds are demanded by them for their maintenance.

If you go by roadways, you will realised that you have reached in Rajasthan when the bus starts swinging due to the pit holes on the roads. Rajasthan is a State which is called for using camel for travelling. Thus, there should be no discrimination with Rajasthan. The demand of Rajasthan for maintenance of roads should be met .....(Interruptions)

SHRI SUNIL KHAN (Durgapur) : The employees of Central Water Commission such as of Bihar and Bengal, have their division in Asansole. There are 90 daily wagers and 100 employees as seasonal staff. The employees who look-after the rivers like Damodar, Barakar, Ajay, Myrakshi, Kangakshavati, Darkeshwar and Roonarayan etc. are paid only Rs. 750. The seasonal-staff gets work only for four and half months from June to October. They have been working there since 1982. The result is that those who used to get work for four and half months now get it only for four months, that is why the employees there sat on a Dharna in the office yesterday also. They should be made

permanent. The employees who have been working there since 1982, are not getting work now. The decision of Patna Highcourt which has come into force in Patna Division, is not being implemented in Rampur. They should be given work and I read out their demands.

[English]

No curtailment of Posts; Immediate filling up of all vacancies; immediate departmentalisation of seasonal work-charged staff; fix the job period of seasonal staff not less than four and a half months; promotion to all eligible regular-work-charged employees; proportionate bonus and medical facilities to seasonal staff; Government accommodation for site office and its staff with drinking water facilities; security arrangement should be made for the employees and material at the site. Ensure eight-hour duty to all staff in every work spot; This is my submission.

[Translation]

SHRI MAHAVIR LAL BISHVAKARMA (Hazaribagh) : Hon'ble Chairman in my constituency there is Barkakana one of the field of CCL wherein Gorkunda colliery and one other colliery nearby got fire. Huge quantity of coal is burning in this fire resulting in poisonous gases. It is densely populated area which has perceived a crisis looming large.

No action is being contemplated in this regard due to the prevailing corruption. I would request you that problem may be solved by considering the matter.

SHRI NANDKUMAR SAI (Raigarh) : Hon. Chairman, Sir, in the area adjoining Garhwa district of Bihar, in the eastern border of Madhya Pradesh, Raigarh and Sarguja areas had to bear the brunt of the calamity Naxalites from Bihar are creating spree unrest and resorting to frenzy of violence in that area. Through you, I would like to attract the attention of the Government to the sequence of incidents, which culminated there on 10th June. In Bargarh started genocide.

The house of a person, named as Parasnath Gupta was set at fire, he was gunned down. In Bandu village, Haaji was also gunned down, they set in many houses fire and still unrest is prevailing there in the entire Raigarh, and in some parts of Sarguja and Bilaspur. The entire law and order machinery has crippled. People are perforce seeking exodus from there, naxalites are also coming there, therefore terror and fear prevades the entire belt.

Through you, I would like to request the Government, and the Home Minister that he should direct the Government to keep watch on the terrorists and naxalites, who are entering into the Eastern areas of Madhya Pradesh, which are adjacent to the Bihar and spreading unrest there. The State Government as well as the Central Government should note their names and where about, such as who is coming, and from where with a view to keep these naxalites

and terrorists away from the area so that law and order situation can be maintained.

MR. CHAIRMAN : Shri Krishan Lal Sharma.

SHRI PUNNULAL MOHLE (Bilaspur) : Hon. Chairman, Sir, it was my turn and my name had also been called.

SHRI RAM NAIK (Mumbai East) : You were supposed to give an opportunity to Shri Rudy.

MR. CHAIRMAN : When his name was called, he was not available. Now rule 377 has been prevailing. His name was called but he was not here at that point of time. Now rule 377 is in vogue. Zero hour is prolonged for two hours.

You please speak .....(Interruptions) you were not available. Your name was called, it is your fault. When you were not present, then what could we do. It is your fault

.....(Interruptions)

SHRI PUNNU LAL MOHLE : I have been waiting since morning.

MR. CHAIRMAN : You have given the notice to speak after 10 o' clock. If you are waiting then, what to do. I have seen, you have given the notice to speak after 10 o' clock. No one is left in the list to speak.

13.59 hrs.

## MATTERS UNDER RULE 377

[English]

- (i) **Need to take effective steps to check atrocities against women and children particularly in Delhi**

[Translation]

SHRI KRISHAN LAL SHARMA (Outer Delhi) : Mr. Chairman, presently the incidents of adultery forcible and forcible deflowering of innocent girls and women taking place in Delhi and their sad and helpless description being published in the newspapers. It is clear from the report of Delhi women commission that in Delhi maximum atrocities are being imposed on the women and the girls.

It is not possible to compensate the social stigma and mental trauma of such criminal assault on the girls and women. Their parents also feel victimised by such accidents.

Yesterday, I have a request with the Government for checking the heinous incidents of rape, the hearing of the suits related to the rape may be taken at the priority and without any further delay and the culprits may be punished rigorously at the earliest. Special courts may also be